

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
CELLUGEN BIOTECH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cellugen Biotech Private Limited
2.	Date of incorporation of corporate debtor	18 <sup>th</sup> August'2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110DL2008PTC182124
5.	Address of the registered office and principal office (if any) of corporate debtor	Innov8 Coworking, Salcon Ras Vilas, LGF, Next to Select City Walk, Saket District Centre, Saket District, Sector 6, Pushp Vihar, New Delhi - 110017. (As per MCA Portal)
6.	Insolvency commencement date in respect of corporate debtor	11.09.2024
7.	Estimated date of closure of insolvency resolution process	10.03.2025 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Preeti Chauhan IBBI/IPA-002/IP-N01273/2023-2024/14331 AFA Valid upto: 31-12-2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: R Z 20 K Block Gandhi Market West Sagarpur New Delhi-110046 Email ID: cspreetichauhan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 532, 5th Floor, Somdatt Chamber-II, Bhikaji Cama Place, New Delhi-110066 Email ID: ibc.cellugen@gmail.com
11.	Last date for submission of claims	02.10.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  Not Applicable

*Chauhan*

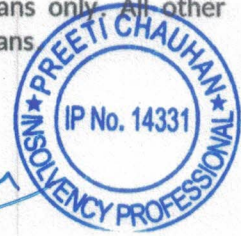


Notice is hereby given that the Hon'ble NCLT, New Delhi Bench-V, ordered the commencement of Corporate Insolvency Resolution Process of the **Cellugen Biotech Private Limited** vide its order dated 11.09.2024

Accordingly, the Creditors of **Cellugen Biotech Private Limited.**, are hereby called upon to submit their claims with proof on or before 02.10.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Preeti Chauhan  
Interim Resolution Professional  
IBBI/IPA-002/IP-NO1273/2023-2024/14331  
IBBI Reg. address: R Z 20 K Block Gandhi Market,  
West Sagarpur, New Delhi-110046  
ibc.cellugen@gmail.com, cspreetichauhan@gmail.com

Date: 12.09.2024  
Place: Delhi

Lost and Found

Ajay Textiles LLP Registered Office at M-99 S/F Greater Kailash I, New Delhi 110048 and Having Permanent Account No.(s) ADDFA8974H have lost its Share Certificate of Bazel International Limited in the name of Ajay Textiles Limited. Details of Share Certificate given below:

Table with columns: Company Name, Folio No., No. of Securities Held, Security Certificate No., Distinctive Nos. (FROM, TO)

PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of KAMA HOLDINGS Limited, Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122 003, have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Table with columns: Folio No., Name of Shareholder, No of Shares, Distinctive Nos. (From, To), Certificate Nos. (From, To)

Name and Registered Office address of Company: SRF LTD., The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091

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PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of SRF Limited, Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122 003, have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

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Name and Registered Office address of Company: SRF LTD., The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091

Scrap Sale through E-Auction

Table with columns: Month, Adra Division, Kharagpur Depot, Chakradharpur Division, Kharagpur Division, Ranchi Division

NB: Please visit website: www.ireps.gov.in/e-Auction for details of e-Auction schedule and Catalogue.

(PR-599) Principal Chief Materials Manager/Garden Reach South Eastern Railway We serve with a smile

Form No. INC 26 (Pursuant to rule 30 the Companies (Incorporation) Rules, 2014) Before the Central Government, Northern Region In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014

"Form No. INC-25A"

Conversion of Public Company into a Private Company Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

Piramal Capital & Housing Finance

PIRAMAL CAPITAL AND HOUSING FINANCE LTD CIN: L65910MH1984PLC032639 Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla West, Mumbai-400070

INDIA SHELTER FINANCE CORPORATION LTD.

Registered Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002. Branch Office: Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002.

PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] Notice For Sale Of Immovable Property's Mortgaged With India Shelter Finance Corporation (isfc) (secured Creditor) Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002

Table with columns: Loan Account No., Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money

Terms and conditions: 1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002. 2) The immovable property shall not be sold below the Reserve Price.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

CAN FIN HOMES LTD.

# 5, First Floor, Pinnacle Tower, Panchsheel Colony, Vaishali Corner Garh Road, Meerut- 250002 Ph: 0121-406006,7625079159 Email: meerut@canfinhomes.com CIN: L85110KA1987PLC008699

(For Immovable Property)

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05/06/2024 calling upon the borrowers- Mrs. Poonam W/o Late Deepak Kumar and all legal heirs of Late Deepak Kumar (Guarantor) Mr. Ronu S/o Mamchand to repay the amount mentioned in the notice being Rs. 12,66,162/- (Rupees Twelve Lakh Sixty Six Thousand One Hundred & Sixty Two Only) with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 of Security Interest (Enforcement) Rules, 2002 on the 11th day of September of the year 2024.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd. for an amount of Rs. 12,66,162/- (Rupees Twelve Lakh Sixty Six Thousand One Hundred & Sixty Two Only) and interest thereon.

Description of the Immovable Property House No.- M-966, Pocket-M, (Area Measuring -30.00 Sq. Mts.) Ganga Nagar, Mawana Road, Tehsil & Dist- Meerut, U.P. Pin-250001

North by: 06 Mr. Wide Road South by: Plot No.- M-958 West by: House No.- M-965 East by: Plot No.- M-967

Date: 13/09/2024 Place: Meerut Sd/- Authorized Officer Can Fin Homes Ltd.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CELLUGEN BIOTECH PRIVATE LIMITED

Table with columns: S. No., Name of corporate debtor, Date of incorporation of corporate debtor, Authority under which corporate debtor is incorporated / registered

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)" and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK)

Regd. Office: 19-A, Dhuleswar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381) APPENDIX IV [SEE RULE 8(II)] POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)" and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Table with columns: Name of Borrower/Co-Borrower/Mortgagor/Guarantor / Loan A/c No., 13(2) Notice Date & Amount, Description of Mortgaged Property, Date of Possession Taken

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule of the date mentioned in the above table. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

Date: 13-SEPTEMBER-2024 Authorised Officer AU Small Finance Bank Limited

Notice is hereby given that the Hon'ble NCLT, New Delhi Bench-V, ordered the commencement of Corporate Insolvency Resolution Process of the Cellugen Biotech Private Limited vide its order dated 11.09.2024

Accordingly, the Creditors of Cellugen Biotech Private Limited, are hereby called upon to submit their claims with proof on or before 02.10.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10 (c)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.09.2024 Place: Delhi Sd/- Preeti Chauhan Interim Resolution Professional

IBBI/IPA-002/IP-N01273/2023-2024/14331 IBBI Reg. address: R 2 Z 20 K Block Gandhi Market West Sagarpur New Delhi-110046

Date: 14-09-2024 Place: Delhi Sd/- Preeti Chauhan Interim Resolution Professional

IBBI/IPA-002/IP-N01273/2023-2024/14331 IBBI Reg. address: R 2 Z 20 K Block Gandhi Market West Sagarpur, New Delhi-110046

Date: 14-09-2024 Place: Delhi Sd/- Preeti Chauhan Interim Resolution Professional

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IBBI/IPA-002/IP-N01273/2023-2024/14331 IBBI Reg. address: R 2 Z 20 K Block Gandhi Market West Sagarpur, New Delhi-110046

Date: 14-09-2024 Place: Delhi Sd/- Preeti Chauhan Interim Resolution Professional

Form No. 5 THE DEBTS RECOVERY TRIBUNAL

(Area of Jurisdiction- Part of Uttar Pradesh) Summons for Filing Reply & Appearance by Publication

No. .... Dated: 04.09.2024 (Summons to defendant under Section 19(3) of the Recovery of Debts & Bankruptcy Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure) Rules, 1993)

O.A No. 410 & Year 2023 PUNJAB & SIND BANK, GURU KAT LAL BRANCH SITUATED AT GURUDWARA GURU KA TAL, DISTT. AGRA, UTTAR PRADESH - 282007

VERSUS SHRI CHETAN & OTHER

To, 1. Shri Chetan S/o Shri Chaman Lal R/o Amar Nagar, Teela Shahdara, Kuberpur, Agra- 282006.

2. Smt. Madhu Sharma W/o Shri Chetan R/o B-1, Kalindi Vihar, Rambagh, 100 feet Road, Near Petha Nagar, Agra-282006.

3. Shri Khetraj Singh S/o Shri Ram Swaroop R/o House No. 13, Chalesar, Chaugan, Agra-282006.

In the above noted application, you are required to file reply in Paper Book form in four sets along with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 24.10.2024 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Debt Recovery Tribunal, Allahabad

DEBTS RECOVERY TRIBUNAL 600/1 University Road Near Hanuman Setu Mandir, Lucknow-226007 (Area of Jurisdiction- Part of Uttar Pradesh) Summons for Filing Reply & Appearance by Publication

FORM NO. 5 O.A. No. 74 of 2024. Date: 30.04.2024 Summons to defendant under Section 19(3) of the Recovery of Debts due to Banks and (Financial Institutions) Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure) Rules, 1993

Original Application No. 74 of 2024 YES BANK LIMITED. .... APPLICANT

VERSUS M/S VANDANA OVERSEAS AND OTHERS. ....DEFENDANTS

2. VANDANA BAJPAI C/O DURGA PRASAD BAJPAI R/O FLAT No: 1005, TOWER, HOMES 121, NEAR PARTHALA CHOWK, SECTOR 121, GAUTAM BUDDHA NAGAR U.P. 201301.

3. SUNIL KUMAR VERMA C/O SUKH LAL R/O FLAT No. 1005, TOWER - C. HOMES 121, NEAR PARTHALA CHOWK, SECTOR 121, GAUTAM BUDDHA NAGAR U.P. 201301.

In the above noted application, you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 08.11.2024 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Debt Recovery Tribunal, Lucknow

GRIHUM HOUSING FINANCE LIMITED (FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036. Branch Office Unit: 2nd Floor, Friends Plaza, 52/53, Ishwar Nagar, New Delhi - 110030

E-AUCTION - SALE NOTICE

Sale of secured immovable asset under SARFASIA Act

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to Grihuh Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) changed to Grihuh Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magna Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the Security Interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act.

Table with columns: Sl. No., Proposal No./Customer Name (A), Demand Notice Date and Outstanding Amount (B), Nature of Possession (C), Description of Property (D), Reserve Price (E), EMD (10% of RP) (F), EMD Submission Date (G), Incremental Bid (H), Property Inspection Date & Time (I), Date and time of Auction (J), Known encumbrances/court cases if any (K)

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password valid in advance, which is mandatory for e-bidding, from auction service provider C India PVT Ltd. Address- Plot No-68 3rd floor Gurgoan Haryana-122003. Helpline Number: 7291981124. ICESupport Email id - Support@bankauctions.com. Contact Person - Dharni P. Email id- dharni.p@cindia.com Contact No- 9948182222. Please note that Prospective bidders may avail online training on auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of NEFT/RTGS (DD) in the account of "Grihuh Housing Finance Ltd. Bank (ICI BANK LTD. Account No- 000651000460 and IFSC Code- ICIC0000062, 20, R. N. Mukherjee Nagar, Kalkaji-700001 drawn on or before 27/09/2024 and register their name at https://www.bankauctions.com and get user ID and password free of cost and get training on e-auction from the service provider. After their registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at Address- 2nd Floor, Friends Plaza, 52/53, Ishwar Nagar, New Delhi - 110030 Mob. no. +91 956762650 e-mail ID rahul.r1@grihuhousing.com.

For further details on terms and conditions please visit https://www.bankauctions.com & www.grihuhousing.com to take part in e-auction. This notice shall also be considered as 15 days' notice to Borrower/Co-Borrower/Mortgagor (s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002

Date: 14.09.2024 Place: Faridabad Sd/- Authorised Officer, Grihuh Housing Finance Limited (Formerly Known as Poonawalla Housing Finance Ltd)

